



National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 21.08.2026 TO 28.08.2026

PETITIONS (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

**For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)

Help Desk Number: 011-24363846

S no.	Date of Filing/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	8-19-2026	710102070572026.00	TULIP RESTAURANTS PRIVATE LIMITED VS REGISTRAR OF COMPANIES NCT OF DELHI AND HARYANA	8-21-2026	No. of Objections 1. **Signatures are missing on every page of the Petition/Application.** Kindly ensure that each page is duly signed. 2. **OCR is missing on Pages No. 2 to 21 in the PDF.** Kindly provide proper OCR on all the said pages. 3. **Vakalatnama:** The **Rs. 25 welfare ticket and Rs. 3 court fee** are missing. Kindly affix the requisite welfare ticket and court fee on the **blank space of the Vakalatnama (Pages No. 306 to 308)**+. 4. **Bookmarking and pagination are incomplete.** Kindly provide complete and proper bookmarking along with pagination as per the Index. 5. **Proof of Service (POS) is missing in the PDF**+, as mentioned in the Index. Kindly attach/upload the Proof of Service. 6. **Blank page is present in the PDF.** Kindly remove the blank page and re-upload the corrected PDF.
2	8-19-2026	710102070542026.00	TULIP INSTITUTIONAL SERVICES PRIVATE LIMITED VS REGISTRAR OF COMPANIES NCT OF DELHI AND HARYANA	8-21-2026	Objections Signatures: Signatures are missing on every page of the Petition/Application. Kindly ensure that the required signatures are affixed on all pages. OCR: OCR is missing on pages 2 to 21 of the PDF. Kindly provide OCR for all the aforesaid pages. Vakalatnama: The ₹25 welfare ticket and ₹3 court-fee stamp are missing from the Vakalatnama. Kindly affix/paste the welfare ticket and court-fee stamp in the blank space provided on the Vakalatnama at pages 306 to 308 of the PDF. Bookmarking and Pagination: Kindly update the complete bookmarking of the PDF along with proper and corresponding pagination. Proof of Service: The Proof of Service is missing from the PDF. Kindly provide and include the same in the PDF. You have uploaded blank page in proof of service
3	8-19-2026	710102070412026.00	MR VASHIST KUMAR GOYAL VS M/S MAHAMAYA EXPORTS PVT LTD	8-21-2026	### No. of Objections 1. Kindly provide **Volume-wise Indexes and a Master Index**+, along with proper pagination. 2. Kindly add **all Respondent details in the online portal**+ as mentioned in the Memo of Parties. The party details in the online portal and PDF must be identical. 3. **Complete bookmarking along with pagination is mandatory.** Kindly provide proper bookmarking with page numbering as per the Index. 4. As mentioned in the Index, the **Synopsis and List of Dates are missing in Volume I**+. Kindly provide the same. 5. **Pagination of the Synopsis and List of Dates is missing in the Index.** Kindly mention the correct page numbers. 6. **Pagination is missing on Pages No. 426 to 437 in the PDF.** Kindly provide proper pagination. 7. **Double pagination appears on Pages No. 622 to 679.** Kindly remove the duplicate pagination and rectify the page numbering. 8. The following pages are **not clear/readable**+: **385, 386, 416-422, 499-500, and 800-801**+. Kindly provide clear type copies of the said pages. 9. **Vakalatnama is mandatory.** Kindly attach the duly executed Vakalatnama with the **Rs. 25 welfare ticket and Rs. 3 court fee**+, affixed on the blank space as required. 10. **Proof of Service is missing**+, as mentioned in the Index. Kindly attach/upload the Proof of Service. 11. **OCR is missing**+ on the following pages. Kindly provide proper OCR on all the mentioned pages: **61-129, 246-266, 268-323, 325-326, 383-387, 393-523, 593-601, 684-685, 709-711, 714-717, 719-720, 773-779, 795, 806-816, 831-835, 839-879, 970-974, 1072-1100, 1126-1128, 1140-1144, 1148-1154, 1175-1237, 1246-1253, 1259-1261, and 1293.** Kindly ensure OCR is done on all the pages
4	8-21-2026	710102071252026.00	DEALS KART ONLINE SERVICES PRIVATE LIMITED VS M/S MAHAMAYA EXPORTS	8-25-2026	1. As per the mention in bookmarking starting pages 1 to 11 and index and master index missed in vol 1 2. Synopsis, memo of parties, list of dates missed in vol 1 3. Valuation Report missing of all three companies in PDF. 4. AOA missing of lens kart solution Ltd company in PDF. 5. Case type not mention in some places in PDF like 982, 985, 988, 991, 1012, 1015, 1018, 1021, 10245, 1027 in PDF.
5	8-21-2026	710102071322026.00	BRICK2WALL INFRA TECH PRIVATE LIMITED VS NEWCON ENGINEERS PRIVATE LIMITED	8-25-2026	no of objection 1. exact default date missed in form 5 in part 4 2. need to delete section 8 in page no 13 50 54 3 page no 63 to 66 missed ocr
6	8-21-2026	710102071362026.00	RAJESH KUMAR SONTHALIA VS EICHER MOTORS LIMITED	8-24-2026	1. Kindly provide the English translated copies of pages 85 and 88 in the PDF. 2. Pages 133, 134, 139, 140, 141, 146, 148-151, 170, 171, 197, 198, 280, and 281 are not readable. Kindly provide the typed copies of the said pages. 3. Kindly attach the typed copies of pages 168 and 169 in the PDF. 4. OCR is missing on pages 280, 281, and 372-396. Kindly provide OCR for the said pages. 5. Court fee and welfare fee are missing on the Vakalatnama. Kindly affix the required court fee and welfare fee.
7	8-22-2026	710102071602026.00	MR AMAN NAGI VS B.K. JEWELLERS CENTRE PRIVATE LIMITED	8-25-2026	1 kindly correct the company name to B K Jewellers Center Pvt. Ltd. as per the MOA and AOA according but wherever it appears in online portal and memo of parties company name type was wrong kindly re upload the Correct information 2. date missed on vakalatnama in PDF.
8	8-24-2026	710102071922026.00	ALOK JAIN VS KUNWARPREET SINGH	8-25-2026	1. Section mismatch with the online portal. Kindly ensure that the **section is uniform in both the PDF and the online portal**+. 2. **Page Nos. 34, 35, 50, 51, 59, and 60**+ have incorrect pagination. Kindly correct and adjust the page numbering. 3. **Rs. 1/- court fee is short on the Vakalatnama.** Kindly affix the required court fee. 4. **Form H is missing.** Kindly attach the same. 5. **Page Nos. 27, 28, and the newspaper pages are not clear/readable.** Kindly upload clear and legible copies or typed copies of the said pages. In case you are unable to provide legible copies you may give an undertaking in the Annexure-II of the NCLT Circular dated 12.08.2026. 6. **Master Data is missing.** Kindly provide/attach the same. 7. **Pagination is incomplete in the PDF.** Kindly complete the pagination throughout the PDF as per the Index.
9	8-24-2026	710102071902026.00	ARIHANT JAIN VS KUNWARPREET SINGH	8-25-2026	**No. of Objections:** 1. **Rs. 1/- court fee is missing on the Vakalatnama.** Kindly affix the required court fee. 2. **Section mismatch between the online portal and the PDF.** Kindly ensure that the section is uniform in both. In your petition heading you have mentioned Voluntary liquidation and have selected section 59 in online portal however in your application you have mentioned regulation 29(3) 3. **Date is missing in the Index.** Kindly mention the date in the Index. 4. Kindly **highlight the relevant portion in the newspaper**+ pertaining to the present matter. 5. **Page Nos. 48 and 49 are not legible/readable.** Kindly upload clear and complete copies. 6. **Page Nos. 54 and 59 is in wrong alignment**+ Kindly correct and adjust the alignment. 7. **As per the Prayer, the present matter is an Appeal.** Kindly ensure that the appropriate case type is selected accordingly. 8. Kindly **select the section as per the Prayer**+ in both the online portal and the PDF, and ensure uniformity between them. 9. Bookmarking is not complete. In case you are filing under section 59 kindly provide all the documents required under section 59.
10	8-24-2026	710102071932026.00	PANKAJ BANSAL VS KUNWARPREETSINGH	8-25-2026	1. Section mismatch between the PDF and the online portal. Kindly ensure that the **section is uniform in both the PDF and the online portal**+. 2. **True Copy**+ endorsement is required on every page of the annexures. Kindly ensure that each annexure page is duly marked as a true copy with signature. 3. **Rs. 25/- welfare fee and Rs. 3/- court fee**+ are missing on the Vakalatnama. Kindly affix the required fees. 4. **Form H is missing.** Kindly attach the same. 5. **Newspaper pages are not clear/readable.** Kindly upload clear and legible copies. 6. **Bookmarking is compulsory**+ along with proper page numbering as per the Index. 7. **Master Data is missing.** Kindly provide/attach the same. 8. In the **Memo of Parties, the details of Respondent No. 2 are not displaying properly.** Kindly correct and ensure that the complete details are properly reflected.
11	8-22-2026	710102071742026.00	PANKAJ BANSAL VS KUNWARPREETSINGH	8-25-2026	&quot;1. bookmarking mandatory along with pagination. 2. The case type is incorrectly mentioned in the On Online portal and PDF. Kindly correct the case type to Company Petition wherever it appears in the PDF and online portal and re-upload the correct information 3.Payment is due under **Section 242**+. Kindly make the requisite payment and upload the proof of payment. 4. Sign missed on every page of petition/ application in PDF. 5. OCR missed page no 9 to 144 in PDF. 6. Twenty Five Rs. welfare ticket and Three Rs. Court fee and date missed on vakalatnama in PDF and kindly paste the court fee and welfare ticket paste on blank space. 7. case type and pagination not mention on Vakalatnama 8. kindly translate the page no 81, 89, 91, 109, 111 and 116 from Hindi to English in PDF. 9. MOA and AOA , master data is missed of vrihad bhartiya pragati foundation in PDF. 10 kindly remove repeat PDF 11. kindly remove blank page &quot;
12	8-24-2026	710102071942026.00	KAPIL VS KUNWARPREET SINGH	8-25-2026	**No. of Objections:** 1. **Section mismatch with the online portal.** Kindly ensure that the section is uniform in both the PDF and the online portal. 2. **Page Nos. 27, 43, 44, 47, 48, 49, 50, 51, and 60 are not clear/readable.** Kindly upload clear and legible copies. 3. **Rs. 1/- court fee is short on the Vakalatnama.** Kindly affix the required court fee. 4. **Form H is missing.** Kindly attach the same. 5. **OCR is missing from Page Nos. 50 to 81.** Kindly provide an OCR-enabled copy of the mentioned pages.

13	8-24-2026	710102072072026.00	MS. RAJ RANI GUPTA THROUGH MR. SAURABH CHAWLA BANKRUPTCY TRUSTEE VS KUNWARPREET SINGH	8-25-2026	**No. of Objections:** 1. **Respondent details are missing in the online portal.** Kindly add all respondents in the online portal as per the Memo of Parties. 2. **Page No. 103 has incorrect pagination.** Kindly correct and adjust the page numbering. 3. **Form B is missing.** Kindly attach the same. 4. **IRP Certificate is missing.** Kindly attach the same. 5. **Affidavits of all applicants are required.** Kindly attach the duly executed affidavits of each applicant.
14	8-24-2026	710102072252026.00	MS. RAJ RANI GUPTA THROUGH MR. SAURABH CHAWLA BANKRUPTCY TRUSTEE VS KUNWARPREET SINGH	8-25-2026	**No. of Objections:** 1. **Volume-wise Index is missing in all volumes of the PDF.** Kindly provide a separate Index for each volume. After master Index in volume 1 please provide Volume 1 Index and thereafter provide volume wise Index in all the volumes 2. **OCR is missing from Page Nos. 27-53 and 57-505 in the PDF.** Kindly provide an OCR-enabled PDF for the mentioned pages. 3. **True Copy signatures/endorsements are missing on the Annexures in all volumes.** Kindly ensure that every annexure page is duly signed and marked as a True Copy. 4. Kindly **mention the appropriate page numbers on all typed-copy pages** in the PDF. 5. The following pages are **not clear/readable** : **82, 83, 90, 91, 92, 97, 98, 102, 104, 106, 108, 110, 115, 117, 123, 126, 130, 134, 136-139, 143, 145, 148, 149, 156, 158, 162, 163, 166, 177-182, 189, 192-197, 201, 203, 209, 211, 223, 224, 236, 240, 251, 253, 255, 257-265, 270, 271, 276, 305, 308, 309, 324-334, 355, 356, 380, and 381.** Kindly upload clear and legible copies of all the mentioned pages. 6. **Page Nos. 208 and 276 are not properly aligned.** Kindly correct the alignment. 7. **STK-7 pages are not readable.** Kindly upload clear/dark copies of the STK-7 and **highlight the Company Name** on the relevant pages. 8. Kindly **serve a copy of the Petition/Application on the Registrar of Companies, Delhi at roc.delhi@mca.gov.in** and file the **proof of service** accordingly. 9. Kindly add the Company Name **ORANGE SKY PROMOTORS PRIVATE LIMITED** in the **Petition and Respondent List** on the online portal as well as in the **Memo of Parties in the PDF** . 10. **General Affidavit is missing in the PDF.** Kindly upload the General Affidavit immediately after the Petition.
15	8-26-2026	710102072712026.00	CROP LIFE SCIENCE LIMITED VS INDOIN BIOLIFE PRIVATE LIMITED	8-27-2026	**No. of Objections:** 1. Separate **Indexes for Volume 1 and Volume 2** are missing. Kindly attach the volume-wise Index for both volumes. 2. The applicable **Section is not mentioned in the Index** . Kindly mention the correct Section in the Index. 3. **Pagination is missing in the bookmarks.** Kindly ensure that the PDF is properly bookmarked with correct pagination as per the Index. 4. **Rs. 23/- Welfare Fee is short in the Vakalatnama.** Kindly affix the requisite Welfare Fee. 5. **Date is missing in the Vakalatnama.** Kindly mention the date. 6. Pages **41, 52 to 57, 61 to 63, 67 to 69, 73 to 75, 79 to 81, 85 to 87, 91 to 93, 97 to 99, 103 to 105, 108 to 110, 113 to 115, 118 to 120, 123 to 125, 132 to 138, 146, 151, 152 to 198, 209 and 210** are incorrectly adjusted/aligned. Kindly correct and properly adjust the said pages. 7. **Affidavit under Section 9(3)(b) is missing.** Kindly attach the required affidavit. 8. **Pagination is incomplete in the Index.** Kindly complete the pagination as per the PDF. 9. OCR is missing on pages **52 to 57, 61 to 63, 67 to 69, 73 to 75, 79 to 81, 85 to 87, 91 to 93, 97 to 99, 103 to 105, 108 to 110, 113 to 115, 118 to 120, 123 to 125, 132 to 138, 146, 151, 152 to 198, 209 and 210** . Kindly ensure that OCR is properly applied to all the said pages.
16	8-25-2026	710102072532026.00	ADRENT ENTERPRISES PRIVATE LIMITED VS SHRIYAM DECOR PRIVATE LIMITED	8-28-2026	1. **Extra PDF:** Kindly remove the extra PDF uploaded with the application. 2. **Default Date:** Kindly mention the date of default in Form 1, Part IV. 3. **OCR:** OCR is missing on Pages No. 33 to 36 and 40 to 42. Kindly apply OCR to the said pages.
17	8-25-2026	710102072622026.00	SUNRISE INDUSTRIES VS MANAGING DIRECTOR - HARYANA STATE INDUSTRIAL AND INFRASTRUCTURE DEVELOPMENT CORPORATION HSIIDC	8-27-2026	Kindly ensure that the same section is mentioned in both pdf and online portal. In case the relevant section is not available in the drop down menu you may select ANY OTHER PROVISION.
18	8-26-2026	710102072962026.00	CONTINENTAL DEVICE INDIA PRIVATE LIMITED VS MANAGING DIRECTOR - HARYANA STATE INDUSTRIAL AND INFRASTRUCTURE DEVELOPMENT CORPORATION HSIIDC	8-28-2026	1. **Case Type:** The case type selected in the online portal is incorrect. Kindly select **CP(CAA)** in the online portal. 2. **Signature and True Copy:** In Volume 3, every page of the annexures should bear the required signature and **True Copy** endorsement. Kindly rectify the same. 3. **Illegible Pages:** Pages No. 401 and 402 are not clear. Kindly provide clear and legible copies.
19	8-25-2026	710102072632026.00	CONTINENTAL DEVICE INDIA PRIVATE LIMITED VS MANAGING DIRECTOR - HARYANA STATE INDUSTRIAL AND INFRASTRUCTURE DEVELOPMENT CORPORATION HSIIDC	8-28-2026	1. **Extra Documents:** Kindly remove the extra documents uploaded with the application. 2. **Section:** The section mentioned in both the PDF and the online portal is incorrect. Kindly select **Section 252** in both the PDF and the online portal. 3. **Case Type:** The case type mentioned in the PDF is incorrect. Kindly rectify the same. 4. **Proof of Service:** The proof of service is missing. Kindly provide/upload the same. 5. **Respondents' Details:** Kindly add all the Respondents' details in the online portal. 6. **Counsel's Signature:** The counsel's signature is missing from the Memo of Parties. Kindly provide the same. 7. **STK-7:** STK-7 is missing. Kindly provide/upload the same. 8. **MOA and AOA:** The Memorandum of Association (MOA) and Articles of Association (AOA) are missing. Kindly provide/upload the same. 9. **Illegible Pages:** Pages No. 173, 174, and 175 are not clear. Kindly provide clear and legible copies. 10. **Translation:** Pages No. 177 to 196 require translation. Kindly provide English translated copies of the said pages.
20	8-26-2026	710102072822026.00	DMI FINANCE PRIVATE LIMITED VS MAHAGUN INDIA PRIVATE LIMITED	8-27-2026	**No. of Objections:** 1. The applicable **Section is not mentioned in the Index** . Kindly mention the correct Section in the Index. 2. **Pages 422 to 713 are not clear/readable.** Kindly upload clear and legible copies of the said pages. Further in case you are unable to provide the Legible copies of the said pages kindly provide an undertaking given in Annexure- II given in the NCLT circular dated 12-08-2026 in respect to administrative instructions regarding registry practice. The said undertaking may be placed at the first page of your pdf before Index. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf
21	8-27-2026	710102073302026.00	ALL-WAYS LOGISTICS INDIA PRIVATE LIMITED VS ALLIANCE AIR AVIATION LIMITED	8-28-2026	**No. of Objections:** 1. **Pagination in Index:** Page numbers are missing in the Index. Kindly rectify the same. 2. **Bookmarking and Affidavit:** Pagination is missing in the bookmarking as per the Index. The Affidavit is also missing. Kindly rectify the same and upload the Affidavit. 3. **Proof of Service:** The proof of service is missing. Kindly provide/upload the same. 4. **Demand Notice:** The demand notice is missing. Kindly provide/upload the same. 5. **Reply to Demand Notice / Section 9(3)(b) Affidavit:** The reply to the demand notice or the affidavit under Section 9(3)(b) is missing. Kindly provide/upload the same. 6. **Vakalatnama:** The Vakalatnama is missing. Kindly provide/upload the same. 7. **Board Resolution:** The Board Resolution is missing. Kindly provide/upload the same. 8. **Default Date:** The date of default is missing in Form 5, Part IV. Kindly mention the same. 9. **Annexures:** All annexures are missing. Kindly provide/upload all the required annexures. 10. **Incomplete PDF:** Only 198 pages have been uploaded in the PDF. Kindly upload the complete PDF. 11. **Incomplete File:** The file uploaded is incomplete. Kindly upload the complete set of documents.

Srishti B Shah

Deputy Registrar, NCLT New Delhi



सत्यमेव जयते

National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 21.08.2026 TO 28.08.2026

APPLICATIONS (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

**For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)

Help Desk Number: 011-24363846

S no.	Date of Filing/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	8-20-2026	710102070962026	ULTRATECH CEMENT LIMITED VS	8-21-2026	No of Objections 1. Memo of Parties is missing. Kindly attach the Memo of Parties in the PDF and ensure that the same details are reflected in the online portal. 2. Bookmarking is compulsory. Kindly provide proper bookmarking along with page numbering as per the Index. 3. The section selected in the PDF does not match the section selected on the online portal. Kindly rectify the mismatch and ensure that the same section is mentioned in both. 4. Pagination in the Index is incomplete. Kindly provide complete and correct pagination for all documents. 5. Vakalatnama is compulsory. Kindly attach the duly executed Vakalatnama in the PDF. If the vakalatnama is on record please mention the same in the Index 6. Kindly ensure that every page of all annexures bears the **signature and "True Copy" endorsement**. 7. Pagination is incomplete in the PDF. Kindly ensure that all pages are properly and consecutively paginated.
2	8-20-2026	710102070792026	MOORE PIPE INDIA PRIVATE LIMITED VS MOORE PIPE INDIA PRIVATE LIMITED	8-21-2026	1. **Section/Provision mismatch:** The provision mentioned in the Application does not match the provision selected on the online portal. The portal reflects **Rule 11 of the NCLT Rules, 2016**, whereas the Application mentions **Rules 15 and 32 read with Section 5**. Kindly rectify the mismatch and ensure that the provision is consistent in both the Application and online portal. 2. **Party details mismatch:** **Moore Pipe India Pvt. Ltd.** has been wrongly/doubly entered in the **Petitioner's list**, whereas, as per the Memo of Parties, it is the **Respondent**. Kindly rectify the party mapping and delete the duplicate entry. Kindly ensure the memo of party is same in both online portal and pdf. 3. Order dated 10.07.2026 is missing. Please also attach the reply for which condonation is sought.
3	8-20-2026	710102070892026	M S BETA INFRATECH PRIVATE LIMITED VS PUNJAB NATIONAL BANK	8-21-2026	Objections Bookmarking and Page Numbering: Complete bookmarking of the PDF is compulsory. Kindly ensure proper bookmarking along with correct and corresponding page numbering throughout the PDF. Memo of Parties: The Memo of Parties is missing. Kindly provide and include the Memo of Parties in the PDF. While uploading the Memo of Parties in the PDF, kindly ensure that the same Memo of Parties is mentioned on the online portal as well. Index: Page No. 11 is not mentioned in the Index. Kindly include Page No. 11 in the Index.
4	8-22-2026	710102071782026	SANTOSH GOEL VS PUNJAB NATIONAL BANK	8-25-2026	1 A newspaper cutting has been uploaded on page no. 22 and 23 kindly highlight relevant portion of your matter.
5	8-22-2026	710102071622026	NATIONAL SKILL DEVELOPMENT CORPORATION VS MR. PRABHAKAR KUMAR	8-24-2026	Page Nos. 86 and 88 are not clear/legible. Please replace them with clear copies. Page Nos. 391, 392, 396, 397, 474, 484, 486 and 497 require translated copies. Page Nos. 577 to 590 are missing from the PDF. Please include the missing pages. Page Nos. 394 to 465 are missing OCR. Please provide OCR for all these pages.
6	8-21-2026	710102070992026	GLOBAL INFONET DISTRIBUTION PRIVATE LIMITED VS THE ASSISTANT COMMISSIONER COMMERCIAL TAX DEPARTMENT CIRCLE - ASTATE TAX	8-24-2026	1. Page Nos. **60, 63, 66, 69, 72, 75, 82, 88-96, 116, 121-139, 158, 161, 164, 167, 170 and 173** require **English translation copies**. Kindly upload the translated copies. 2. Page Nos. **83-86, 114, 115, 117, 118, 119 and 206** are not clear/readable. Kindly upload clear and legible copies. 3. Page Nos. **206 and 207** are incorrectly adjusted. Kindly rectify the alignment/sequence and upload the corrected pages.
7	8-23-2026	710102071832026	UCO BANK VS THE ASSISTANT COMMISSIONER COMMERCIAL TAX DEPARTMENT CIRCLE - ASTATE TAX	8-25-2026	1 One Rs. court fee missed in Vakalatnama.
8	8-21-2026	710102071182026	BAA TELEVISION NETWORK PRIVATE LIMITED VS CMYK	8-24-2026	1. 20.08.2026 NCLT order as mentioned in the Index is not attached in the pdf.
9	8-21-2026	710102071402026	MS VASU BUILDTech VS KASHI VISWANATHAN SIVARAMAN RP OF IVR PRIME IT SEZ PVT. LTD.	8-24-2026	Kindly ensure all the party details are same in both online portal and pdf. In your pdf you have mentioned 4 respondents however only one entry is done in online portal.
10	8-22-2026	710102071612026	NITCO LIMITED VS MS SUPRETECH REALTORS PVT. LTD. THROUGH EMPOWERED COMMITTEE CONSTITUTED BY THE HONBLE SUPREME COURT OF INDIA	8-25-2026	1. Bookmarking should be done as per the index. 2. Counsel details missed in Memo party. 3. Sign is missed in every page of application. 4. Petitioner's basic details missed in Online portal. 5. True copy sign is mandatory in every page of annexure. 6. Date and Three Rs. court fee, 25 Rs. welfare ticket missed in Vakalatnama. 7. Proof of service on behalf of the respondent is mandatory. 8. Page no 61 to 72 needs English translation. 9. OCR is mandatory in every page of pdf.
11	8-21-2026	710102071332026	MANSIJ ARYA VS MS SUPRETECH REALTORS PVT. LTD. THROUGH EMPOWERED COMMITTEE CONSTITUTED BY THE HONBLE SUPREME COURT OF INDIA	8-24-2026	Pagination is missing in the Bookmarks and Index. Please ensure that the page numbers in the Bookmarks and Index correspond correctly with the PDF pagination. Duplicate PDF has been uploaded. Please delete the duplicate document and rectify the filing by retaining only the correct PDF.
12	8-23-2026	710102071842026	SANJEET KUMAR SHARMA VS MS SUPRETECH REALTORS PVT. LTD. THROUGH EMPOWERED COMMITTEE CONSTITUTED BY THE HONBLE SUPREME COURT OF INDIA	8-25-2026	1. OCR is missing on Page Nos. 100 to 139. Kindly ensure OCR is applied to all the mentioned pages. 2. ₹3 court fee and ₹25 welfare ticket are missing on the Vakalatnama. Kindly affix the required court fee and welfare ticket. 3. In your memo of party in pdf you have mentioned 2 respondents however their entry has not been updated in the online portal. Accordingly proof of service will also be required as their are respondents in the matter. Please ensure that the memo of party is same in both online and pdf. 4. Please upload proof of service as well as you have mentioned respondents in the pdf.

13	8-22-2026	710102071722026	SATYA PRAKASH GUPTA VS MS SUPERTech REALTORS PVT. LTD. THROUGH EMPOWERED COMMITTEE CONSTITUTED BY THE HONBLE SUPREME COURT OF INDIA	8-24-2026	Memo of Parties is missing. Please include the complete Memo of Parties in the PDF and ensure it is properly bookmarked. Signature and "True Copy" are required on every page of the Annexures. Please ensure that each annexure page is duly signed and marked "True Copy" wherever required. Counsel's details are incomplete in the Index and Prayer. Please provide and mention the complete and correct counsel details in both the Index and Prayer.
14	8-22-2026	710102071562026	ZYTER INDIA PRIVATE LIMITED VS MS SUPERTech REALTORS PVT. LTD. THROUGH EMPOWERED COMMITTEE CONSTITUTED BY THE HONBLE SUPREME COURT OF INDIA	8-24-2026	Number of Objections Index is missing in the soft copy. Please include the complete Index. Memo of Parties is missing from the PDF. Please include it in the correct sequence. OCR is required for every page of the PDF to make the entire document searchable and text-readable. Only 38 pages are available in the PDF, whereas the complete set is required. Please upload/include the full PDF with all pages.
15	8-24-2026	710102071912026	EASY TRIP PLANNERS LIMITED VS MR. DINKAR TIRUVANNADAPURAM VENKATASUBRAMNIAN	8-25-2026	**No. of Objections** 1. Memo of Parties is missing. Kindly attach the Memo of Parties in the PDF. Also ensure that the memo of parties is same in both online portal and pdf. 2. Proof of Service is missing. Kindly attach the Proof of Service. 3. Case Type is incorrectly selected in the online portal. Kindly select **Interlocutory Application (I.B.C.)**. 4. Kindly attach the document for which condonation is sought as an Annexure. Also in your prayer you have mentioned Take the accompanying Appeal on record and proceed to hear and decide the same on its merit, however the copy of appeal is not attached with the application. 5. Vakalatnama is compulsory. Kindly attach the duly executed Vakalatnama. If the vakalatnama is on record kindly mention the same in the Index
16	8-22-2026	710102071552026	EASY TRIP PLANNERS LIMITED VS MR. DINKAR TIRUVANNADAPURAM VENKATASUBRAMNIAN	8-25-2026	**No. of Objections** 1. Proof of Service is missing. Kindly attach the same. 2. ₹ court fee is missing on the Vakalatnama. Kindly affix the required court fee. 3. OCR is required on every page of the PDF. Kindly ensure that all pages are OCR-enabled.
17	8-22-2026	710102071732026	MS BOBBY ANAND VS RAWAL APARTMENTS PRIVATE LIMITED	8-24-2026	Bookmarking is compulsory, with proper page numbering throughout the PDF. Pagination is missing in the PDF and in the Index. Please add proper page numbers and ensure the Index corresponds correctly. Counsel's signature is missing in the Index, Memo of Parties, and Prayer. Please add the required signatures. Every page of the Application must be signed by the counsel/authorized person, wherever required. Remove all blank pages from the PDF. Translate all Hindi pages into English and include the translated pages properly in the PDF. Every page of the Annexures must be signed and marked "True Copy" wherever required. Vakalatnama is missing. Please include the duly executed Vakalatnama. Proof of Service is missing. Please include the requisite proof of service. Some pages are unclear/illegible. Please replace them with clear, properly scanned copies.
18	8-22-2026	710102071802026	MR. SUNIL KUMAR AGGARWAL RESOLUTION PROFESSIONAL OF DREAM PROCON PRIVATE LIMITED VS ARUNAVA SIKDAR ERSTWHILE RESOLUTION PROFESSIONAL.	8-25-2026	no of objection 1. book marking mandatory as per index with pagination 2. proof of service missed
19	8-23-2026	710102071822026	UCO BANK VS ARUNAVA SIKDAR ERSTWHILE RESOLUTION PROFESSIONAL	8-25-2026	1 One Rs. court fee missed in Vakalatnama.
20	8-24-2026	710102071952026	VRSA CONSULTANCY LLP VS VIKAS GARG LIQUIDATOR OF MS LARK LOGISTICS PVT. LTD.	8-27-2026	1 Section mismatch. Kindly take sec.60(5) in online portal same as your pdf 2 A newspaper cutting has been uploaded on page no. 20,21 kindly highlight relevant portion of your matter.
21	8-25-2026	710102072272026	SANDEEP ANAND VS C.P. WORLD LINES BULK CARRIER	8-28-2026	**NO. OF OBJECTIONS** 1. **Page Nos. 154 and 155 contain Hindi pages in Volume 1.** Kindly provide the corresponding **English translated copies**. 2. Kindly **mention the reference number on the translated copies (Hindi to English) in Volume 2** for proper identification and correlation.
22	8-24-2026	710102071962026	VRSA CONSULTANCY LLP VS MR. VIKAS GARG LIQUIDATOR OF MS LARK LOGISTICS PVT. LTD.	8-25-2026	1. Kindly select section 60(5) in your online portal. 2. Kindly highlight the relevant portion of newspaper uploaded on page 20 and 21 and ensure that the copy of newspaper is clear and legible.
23	8-25-2026	710102072282026	KUNAL KHATRI VS ARTHAPRISE FINANCIAL PRIVATE LIMITED AND OTHERS	8-25-2026	**No. of Objections** 1. **Bookmarking is compulsory**, along with proper page numbering as per the Index. 2. **The section mentioned on Page No. 6 is incorrect.** Kindly correct the section. 3. **Counsel's signature is required on every page of the Application.** Kindly ensure that every page is duly signed. 4. **Date is missing on the Vakalatnama.** Kindly mention the date and provide the corrected Vakalatnama. 5. **True Copy endorsement with signature is required on every page of the Annexures.** Kindly ensure that each annexure page is duly marked as a True Copy.
24	8-24-2026	710102072232026	TRADE CONCEPTS INDIA LIMITED VS ARTHAPRISE FINANCIAL PRIVATE LIMITED AND OTHERS	8-25-2026	Kindly note that you have not mentioned the main section in the application heading. You may write 1 Application is filed under Rule 11 of the NCLT Rules, 2016 read with Rule 4 of the Companies (Winding Up) Rules, 2020, for taking on record Form WIN-4 and Form WIN-5 in compliance with the order dated 27.07.2026.
25	8-25-2026	710102072522026	MS. VEENA KUMAR VS MR. SHAILENDRA SINGH RESOLUTION PROFESSIONAL OF MORPHEUS PRODEVELOPERS PRIVATE LTD	8-28-2026	**NO. OF OBJECTIONS** 1. **OCR is missing on Page Nos. 38 to 85.** Kindly provide proper OCR for the said pages. 2. **Petitioner No. 2's Affidavit is missing from the PDF.** Kindly attach the same.
26	8-25-2026	710102072402026	WATERGEN INDIA PRIVATE LIMITED VS MR. RAM KISHANCHAND BACHWANI	8-28-2026	OCR is not enabled on the page No. 1 to 7. Please upload an OCR enabled copy of the pdf and ensure all the pages have OCR.
27	8-25-2026	710102072502026	PRABHAKAR KUMAR VS MR. RAM KISHANCHAND BACHWANI	8-28-2026	1. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record.a
28	8-25-2026	710102072462026	SUDHAKAR DESHBHARAT VS SUBHASH KUMAR KUNDRA	8-28-2026	**No. of Objections** 1. Kindly ensure that **all pages of the Application are duly signed**. 2. Kindly ensure that **all Annexures bear the "True Copy" endorsement along with the signature**. 3. Page Nos. **254 and 320** are in wrong alignment. Kindly upload the properly aligned pages. 4. Page No. **260 is blank**. Kindly remove the blank page. 5. **Month is missing in the Vakalatnama.** Kindly mention the correct month. 6. **OCR is missing** on Page Nos. **190, 276 and 329**. Kindly ensure that OCR is applied to the said pages.
29	8-26-2026	710102072702026	ONEX INDUSTRIES PRIVATE LIMITED VS SUBHASH KUMAR	8-28-2026	Two respondents have been mentioned in the memo of party mentioned in the pdf however their details have not been entered in online portal. Kindly ensure the details of party is same in both online portal and pdf.
30	8-25-2026	710102072362026	CENTRAL BANK OF INDIA LIMITED VS M D FROZEN FOOD EXPORTS PRIVATE LIMITED	8-28-2026	**NO. OF OBJECTIONS** 1. **Memo of Parties is missing from the PDF.** Kindly attach the same. 2. The **main case number is missing in the Vakalatnama**. Kindly mention the complete case number. 3. **"CP" is missing from the main case number.** Kindly mention the complete and correct case number in the PDF. 4. There is a **mismatch in the section mentioned in the application**. Kindly rectify the same. 5. **OCR is missing in the Index.** Kindly provide proper OCR for the Index.
31	8-25-2026	710102072422026	MR. KAMAL KUMAR JADWANI RP OF EDU/COMP SOLUTIONS LIMITED VS IDBI BANK LIMITED	8-27-2026	**No. of Objections** 1. As per the Index, multiple Sections have been mentioned; however, the filing fee has been paid for only two Sections. Kindly either **pay the requisite filing fee for the remaining Sections** or mention only those two Sections as the **main Sections** and mention the other Sections as **read with**. 2. The **Corporate Debtor** has also been mentioned in the Memo of Parties; however, the Corporate Debtor's entry is missing from the online portal. Kindly ensure that the **Memo of Parties in the online portal and the PDF are identical**. You may remove the entry of corporate debtor from memo of party

32	8-26-2026	710102072792026	MADAN SINGH VS SHIVANAND CHAUDHARY	8-28-2026	**No. of Objections:** 1. Kindly ensure that the **PDF is properly bookmarked with correct pagination** as per the Index. 2. **Pagination is missing in the Index.** Kindly provide proper pagination in the Index. 3. Kindly ensure that **OCR is applied to every page of the PDF** . 4. The **same PDF has been uploaded twice** . Kindly remove the duplicate PDF. 5. **Proof of Service is missing in the PDF.** Kindly attach the same. 6. Kindly ensure that **all pages of the Application are duly signed** . 7. **Rs. 3/- Court Fee and Rs. 25/- Welfare Ticket are missing in the Vakalatnama.** Kindly affix the required Court Fee and Welfare Ticket.
33	8-25-2026	710102072432026	YES BANK LIMITED VS PRIYANKA MALHOTRA	8-28-2026	no of objection 1. pagination missed in book marking as per index
34	8-26-2026	710102072772026	CLASS OF HOME BUYERS ALLOTTEES OF DIVINE COURT VS MR.UDAY RAJ PATWARDHAN	8-27-2026	**No. of Objections:** 1. **Bookmarking is mandatory as per the Index, with proper pagination.** Kindly ensure that the PDF is properly bookmarked with pagination corresponding to the Index. 2. **Date is missing in the Index and Memo of Parties.** Kindly mention the relevant date in the Index. 3. **OCR is required on every page of the PDF.** Kindly ensure that all pages are properly OCR-enabled. 4. **Memo of Parties is mismatched between the online portal and the PDF, and the date is missing in the Memo of Parties.** Kindly mention the date and ensure that the Petitioner and Respondent details in the online portal are exactly the same as those mentioned in the Memo of Parties in the PDF. 5. **Signature is required on every page of the Application.** Kindly ensure that every page of the Application bears the required signature. 6. **Signature and "True Copy" endorsement are missing on the annexure pages.** Kindly ensure that all annexure pages bear the required signature along with the **"True Copy"*** endorsement . 7. **Proof of Service is required for all Respondents mentioned in the Memo of Parties.** Kindly upload the Proof of Service accordingly. 8. Welfare fess of Rs 25 and Rs 3 Court Fees is missing on the Vakalatnama. 9. In the Index you have mentioned proof of service however the same is not attached in the pdf however minutes is attached at the said page.
35	8-25-2026	710102072352026	DEVENDRA GUPTA VS SARE GURUGRAM PVT LTD	8-28-2026	1. **Bookmarking is mandatory** as per the Index, along with proper pagination throughout the PDF. 2. The **Index is missing from the PDF** , and the **Memo of Parties is also missing** from the PDF. 3. The **application must be signed on every page** by the concerned party/authorized person. 4. Kindly **merge all documents into one single PDF file** in the proper sequence. 5. The **annexure pages are missing signatures along with the "True Copy" endorsement** . Kindly rectify the same. 6. A copy of the **Vakalatnama is missing** . Kindly upload the same. 7. **Page numbers are missing in the soft copy** . Kindly ensure proper pagination. 8. The **Date and Place are missing on the last page of the application** . Kindly mention the same and upload the corrected page.
36	8-25-2026	710102072582026	SUNGROW AGENCIES PRIVATE LIMITED VS SARE GURUGRAM PVT LTD	8-28-2026	**NO. OF OBJECTIONS** 1. **There is a mismatch in the section/rule mentioned online and in the PDF.** Rule 11 has been selected on the online portal, whereas Rule 48 has been mentioned in the PDF. Kindly ensure that the **same and correct Rule/Section is mentioned at both places** . 2. The **Case Type selected in the PDF is "Restoration Application."** Kindly verify whether the said Case Type is applicable and, if not, select the appropriate Case Type.
37	8-25-2026	710102072482026	SHAILESH CHANDER OJHA VS CAPT.CHANDER MOHAN SAWHNEY	8-28-2026	**No. of Objection:** 1. The section/provision is mismatched between the online portal and the PDF. In the online portal, **Rule 11** has been selected, whereas in the PDF, **Section 106 (Repayment Plan)** has been mentioned. Kindly ensure uniformity between the online portal and the PDF. **Note:** If **Section 106 (Repayment Plan)** is to be retained in the PDF, kindly select ANY OTHER PROVISION in the drop down menu.
38	8-27-2026	710102073062026	VIVRITI CAPITAL LIMITED VS ORIGO COMMODITIES INDIA PRIVATE LIMITED	8-28-2026	1. **OCR:** OCR is missing on Pages No. 11 to 21. Kindly apply OCR to the said pages.
39	8-26-2026	710102072912026	NOBAL BUILDTECH PRIVATE LIMITED THROUGH MR. HEMANT SETHI VS ORBIS TRUSTEESHIP SERVICES PRIVATE LIMITED	8-28-2026	1. Kindly provide English translated copies of page no. 243,245,247,249,265 Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided
40	8-26-2026	710102072882026	BAJAJ RUBBER COMPANY PRIVATE LIMITED VS TECHNO AUTO COMPONENTS INDIA PRIVATE LIMITED	8-28-2026	1. Mem o party missed in pdf. 2. The Petitioner has been entered twice in the online portal. Kindly remove the duplicate entry. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record.
41	8-25-2026	710102072472026	MR. MUKESH KUMAR GROVER. RESOLUTION PROFESSIONAL OF MS ABHISAR IMPEX PVT. LTD VS TECHNO AUTO COMPONENTS INDIA PRIVATE LIMITED	8-28-2026	**No. of Objections:** 1. Page Nos. **70, 124 and 169** are not readable. Kindly attach clear and legible copies of the said pages. 2. **Date is missing in the Vakalatnama.** Kindly mention the date and upload the duly completed Vakalatnama. 3. **Welfare Ticket No. is not visible in the Vakalatnama.** Kindly ensure that the Welfare Ticket No. is clearly visible. 4. The **Proof of Service** page is blank. Since there is no Respondent, kindly mention the following line in the Proof of Service: **No Respondent, so there is no need for Proof of Service.**
42	8-25-2026	710102072562026	MANGALAM MULTIPLEX PRIVATE LIMITED VS DEEPAK GOYAL	8-28-2026	no of objection 1. kindly do entry of GAURAV KATIYAR, in respondent corner in online portal . Kindly ensure that all the parties mentioned in the memo of party in the pdf are same as mentioned in online portal.
43	8-25-2026	710102072612026	CANARA BANK VS DEEPAK GOYAL	8-28-2026	**No. of Objections:** 1. Main Case No. is missing in the Vakalatnama. Kindly mention the correct Main Case No. 2. Respondent details are missing in the online portal. Kindly add all Respondents in the online portal as per the Memo of Parties and ensure that the memo of party mentioned in the online portal and pdf are same. 3. Page No. 9 is not readable. <i>Kindly attach a clear and legible copy.</i>
44	8-26-2026	710102072842026	SATYA PRAKASH GUPTA VS KAMLESH KUMAR UPADHYAY	8-27-2026	**No. of Objections:** 1. Kindly upload the **Proof of Service separately** . 2. **Vakalatnama is compulsory.** Kindly attach the Vakalatnama. In case the vakalatnama is on record kindly mention the same in the Index.
45	8-26-2026	710102072722026	MOHD NAZIM KHAN VS KAMLESH KUMAR UPADHYAY	8-28-2026	1. **OCR:** OCR is missing on Pages No. 32 to 132, 154, and 155. Kindly apply OCR to the said pages.
46	8-27-2026	710102073122026	SHAILENDRA SINGH INTERIM RESOLUTION PROFESSIONAL VS KAMLESH KUMAR UPADHYAY	8-28-2026	1. **Illegible Page:** Page No. 90 is not readable. Kindly provide a clear and legible copy. 2. **OCR:** OCR is missing on Pages No. 36 and 37. Kindly apply OCR to the said pages. 3. **Section Mismatch:** There is a mismatch in the sections mentioned. Kindly mention **Section 21 read with Section 18(1)** in the PDF and select **Section 21/Regulation 17(1)** in the online portal.
47	8-27-2026	710102073052026	ARUNAVA SIKDAR MONITORING PROFESSIONAL LEGEND POWER PRIVATE LIMITED VS KAMLESH KUMAR UPADHYAY	8-28-2026	1. Section missed in index and application.
48	8-26-2026	710102072872026	GOODWILL ADVANCE CONSTRUCTION COMPANY PVT. LTD VS ASHWINI MEHRA	8-27-2026	**No. of Objections:** 1. **OCR is mandatory on every page of both Volume 1 and Volume 2.** Kindly ensure that all pages of both volumes are properly OCR-enabled.
49	8-26-2026	710102072852026	SATYA PRAKASH GUPTA VS FCA RAJIVE LOCHAN STATUTORY AUDITOR PARTNER	8-27-2026	**No. of Objections:** 1. Kindly upload the **Proof of Service separately** . 2. **Vakalatnama is compulsory.** Kindly attach the Vakalatnama. If the vakalatnama is already on record please mention the same in the Index. 3. Kindly fill in **all the required details in the online portal** . 5. **Brief Synopsis is missing.** Kindly attach the same. 6. **Rs. 3/- court fee is missing in the Vakalatnama.** Kindly affix the requisite court fee.
50	8-25-2026	710102072572026	COMMISSIONER OF GST VS MOHAN LAL JAIN LIQUIDATOR VIDHARVA TRADING PRIVATE LIMITED	8-27-2026	**No. of Objections:** 1. Kindly ensure that the **bookmarking is done as per the Index** , with correct pagination. 2. **Volume 2 bookmarking is incomplete.** Kindly complete the bookmarking with proper pagination as per the Index. 3. **Separate Indexes for Volume 1 and Volume 2 are missing.** Kindly attach separate volume-wise Indexes for both volumes. 4. Kindly fill in **all the required details in the online portal** . 5. **Brief Synopsis is missing.** Kindly attach the same. 6. **Rs. 3/- court fee is missing in the Vakalatnama.** Kindly affix the requisite court fee.
51	8-25-2026	710102072642026	THE CANARA BANK LIMITED VS BHAVYA BHARAT INFRASTRUCTURE AND CONSTRUCTION PRIVATE LIMITED	8-28-2026	1. Main case no missed in vakalatnama. 2. Page no 9 is not readable. Kindly attach clear and legible copy.
52	8-25-2026	710102072492026	SHAILESH CHANDER OJHA VS CAPT.MANOJ AIRON	8-28-2026	no of objection **No. of Objection:** 1. The section is mismatched between the online portal and the PDF. In the online portal, **Rule 11** has been selected, whereas in the PDF, **Section 106** has been mentioned. Kindly ensure uniformity and select/mention the **same provision at both places (online portal and PDF)** . In case the relevant section is not available in online portal you may choose ANY OTHER PROVISION in the drop down menu
53	8-26-2026	710102072992026	CONCEPT CAPITAL INFRA PROJECTS PRIVATE LIMITED VS SANJIV RAI MEHRA ORS	8-28-2026	1. The **Memo of Parties does not match with the details available on the online portal** . Kindly rectify the defect. Further, the **counsel details and signatures are missing** . 2. **Pagination is missing in the bookmarking** . Kindly ensure that proper pagination is provided in accordance with the Index. 3. Kindly ensure that **all pages of the application are duly signed** . 4. As per the **Memo of Parties, the Petitioner's Affidavit is missing from the PDF** . Kindly attach the same. 5. Kindly **attach the Vakalatnama** . If the Vakalatnama is already on record, kindly mention the same in the Index as: **Vakalatnama is on record.** 6. The **date of filing is 26.08.2026** , whereas the **date of service is 27.08.2026** . Kindly **clarify and rectify the said defect** .

54	8-26-2026	710102073002026	CONCEPT CAPITAL INFRA PROJECTS PRIVATE LIMITED VS SANJIV RAI MEHRA ORS	8-28-2026	**No. of Objections:** 1. The Memo of Parties does not match with the details mentioned in the online portal. Kindly rectify the discrepancy and ensure uniformity. 2. **Counsel Details and Counsel's Signature are missing** . Kindly provide the same. 3. Pagination is missing in the bookmarking. Kindly ensure that proper pagination is provided in the bookmarks as per the Index. 4. Kindly ensure that **all pages of the Application are duly signed ^{**} . 5. As per the Memo of Parties, the **Petitioner's Affidavit is missing in the PDF ^{**} . Kindly attach the same. Kindly ensure that the memo of party is same in both online portal and pdf. Further the party who has been mentioned as the applicant, the affidavit of the applicant is required. 5. Kindly attach the **Vakalatnama** . If the Vakalatnama is already on record, kindly mention the following in the Index: **Vakalatnama is on record.** ^{**} 6. The **date of filing is 26.08.2026 ^{**} , whereas the **date of service is 27.08.2026 ^{**} . Kindly clarify and rectify the discrepancy. 7. There is a **Section mismatch between the online portal and the PDF ^{**} . Kindly ensure that the **same Section is selected/mentioned in both the online portal and the PDF ^{**} .
55	8-27-2026	710102073112026	SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA VS RADHEY SHAM TANDON MFG. PVT. LTD.	8-28-2026	1. **Mismatch in Petitioner's Entry:** The Petitioner's details entered in the online portal do not match the details mentioned in the memo of parties. Kindly rectify the discrepancy. 2. **Proof of Service:** The proof of service has not been included in the PDF. Kindly upload/include the same.
56	8-26-2026	710102072982026	GPS KALA REALTYMART LLP VS NAVNEET KUMAR GUPTA RESOLUTION PROFESSIONAL	8-28-2026	1. **Bookmarking and Pagination:** Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. **Signatures:** Kindly ensure that all pages of the Application are duly signed. 3. **Pagination:** Pagination is missing in the Index and the PDF. Kindly rectify the same. 4. **English Translation:** Some pages in the PDF are in Hindi. Kindly provide the English translation of those pages. 5. **True Copy:** The True Copy endorsement is missing on the annexure. Kindly provide the same. 6. **OCR:** Kindly ensure that OCR is applied to every page of the PDF. 7. **Proof of Service:** The proof of service is missing from the PDF. Kindly provide/upload the same.
57	8-27-2026	710102073042026	MAVENT RESTRUCTURING SERVICES LLP VS NAVNEET KUMAR GUPTA RESOLUTION	8-28-2026	1. **Pagination:** Pagination has been missed in the bookmarking. Kindly rectify the same. 2. **IA Number:** IA No. 2025 has been incorrectly mentioned in the Affidavit and Vakalatnama. Kindly rectify the defect and mention IA No. 2026. 3. **Illegible Pages:** Pages No. 17 and 18 are not readable. Kindly attach clear and legible copies of the same. 4. **Court Fee and Welfare Ticket:** The ₹3 court fee and ₹25 welfare ticket have not been affixed on the Vakalatnama. Kindly affix the same.
58	8-27-2026	710102073182026	MONITORING COMMITTEE VS NAVNEET KUMAR GUPTA RESOLUTION PROFESSIONAL	8-28-2026	1. **Counsel Details:** Counsel details have been omitted from the Memo of Parties. Kindly provide the same. 2. **Date Missing:** The date is missing in the Vakalatnama and on Page No. 5. Kindly rectify the same. 3. **Petitioner's Basic Details:** The Petitioner's basic details have not been entered in the online portal. Kindly update the same.
59	8-27-2026	710102073202026	MONITORING COMMITTEE VS NAVNEET KUMAR GUPTA RESOLUTION	8-28-2026	1. **Counsel Details:** Counsel details have been omitted from the Memo of Parties. Kindly provide the same. 2. **Date Missing:** The date is missing on Page No. 5. Kindly rectify the same. 3. **Petitioner's Basic Details:** The Petitioner's basic details have not been entered in the online portal. Kindly update the same.
60	8-27-2026	710102073222026	MAVENT RESTRUCTURING SERVICES LLP VS NAVNEET KUMAR GUPTA RESOLUTION PROFESSIONAL	8-28-2026	1. **Pagination:** Pagination is incomplete in the bookmarking. Kindly rectify the same.
61	8-27-2026	710102073252026	VIVEK BANSAL VS NAVNEET KUMAR GUPTA RESOLUTION	8-28-2026	1. **Court Fee/Payment:** Two sections have been mentioned in the PDF, whereas payment has been made for only one section. Kindly make the requisite payment for the remaining section also. 2. **Date:** The date is missing in the Vakalatnama. Kindly mention the date and rectify the same.
62	8-27-2026	710102073262026	PIYUSH MOONA VS NAVNEET KUMAR GUPTA RESOLUTION PROFESSIONAL	8-28-2026	1. **Signatures:** Kindly ensure that all pages of the Application are duly signed. 2. **Newspaper Cutting:** On Pages No. 21 and 22, a newspaper cutting has been uploaded. Kindly highlight the relevant portion pertaining to the matter. 3. **Court Fee:** The ₹1 court fee is missing from the Vakalatnama. Kindly affix the requisite court fee.
63	8-27-2026	710102073282026	SNEHAL ARVIND KAMDAR VS NAVNEET KUMAR GUPTA RESOLUTION PROFESSIONAL	8-28-2026	1. **Pagination:** Pagination is missing in the bookmarking. Kindly rectify the same. 2. **Newspaper Cutting:** On Pages No. 13 to 16, newspaper cuttings have been uploaded. Kindly highlight the relevant portion pertaining to the matter. 3. **Alignment:** Pages No. 18 to 20 are improperly aligned. Kindly rectify the alignment.
64	8-27-2026	710102073232026	GLOBAL INFONET DISTRIBUTION PRIVATE LIMITED VS NAVNEET KUMAR GUPTA RESOLUTION PROFESSIONAL	8-28-2026	Basic Details: ^{**} In the Basic Details under the Petitioners'/Petition Corner, the party name has been entered as **Global Infonet Distribution Pvt. Ltd.** ^{**} However, as per the Memo of Parties, the full party name is **Yogender Pal Singhal, Liquidator of Global Infonet Distribution Pvt. Ltd.** ^{**} Kindly rectify the Basic Details and Petition Corner accordingly, and mention the complete name exactly as stated in the Memo of Parties.
65	8-27-2026	710102073192026	RAHUL JINDAL VS JAG MOHAN	8-28-2026	1. **Respondent's Basic Details:** The Respondent's basic details, including the complete address details ^{**} , have not been entered in the online portal. Kindly provide/update the same.
Srishti B Shah					
Deputy Registrar, NCLT New Delhi					



National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 21.08.2026 TO 28.08.2026

ADDITIONAL DOCS (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

**For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)

Help Desk Number: 011-24363846

S no.	Date Of Filing	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	8-25-2026	0710102077852022/13	ANJU SAHNI VS. COMPREHENSIVE IT DEVELOPERS	8-27-2026	&amp;quot;1. incomplete file no document has upload kindly upload complete file. 2. bookmarking and index mandatory along with pagination.&amp;quot;
2	8-25-2026	0710102077852022/14	ANJU SAHNI VS. COMPREHENSIVE IT DEVELOPERS PRIVATE LIMITED.	8-27-2026	&amp;quot;1. incomplete file no document has upload kindly upload complete file. 2. bookmarking and index mandatory along with pagination.&amp;quot;
3	8-26-2026	0710102062002026/3	JAG MOHAN GARG VS. MR RAHUL JINDAL RP	8-27-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
4	8-26-2026	0710102062482026/1	CS VEKAS KUMAR GARG VS COMMITTEE OF CREDITORS ORS	8-27-2026	1. Please note that page(s) No. 58 is in Hindi. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 2. Kindly attach compliance order
5	8-25-2026	0710102077642022/13	ANJU SAHNI VS. LA MODE EXPORTS PRIVATE LIMITED	8-27-2026	&amp;quot;1. incomplete file no document has upload kindly upload complete file. 2. bookmarking and index mandatory along with pagination.&amp;quot;
6	8-25-2026	0710102077522022/13	ANJU SAHNI VS. DIVA DESIGNS PRIVATE LIMITED	8-27-2026	&amp;quot;1. bookmarking and index mandatory along with pagination. 2. incomplete file kindly file all documents along with order.&amp;quot;
7	8-25-2026	0710102065572026/2	ALLCHECKDEALS INDIA PRIVATE LIMITED	8-27-2026	1. pages are not readable 18, 22, 23, 56, 60, 61, 65, 94, 136, 137, 141, kindly attach the clear pages.
8	8-26-2026	0710102082052019/113	DIAMOND TRAEXIM PRIVATE LIMITED VS. INDIRAPURAM HABITAT CENTRE PRIVATE LIMITED	8-27-2026	1. Three rs court fees and 25rs welfare ticket missed in vakalatnama.
9	8-26-2026	0710102082052019/112	DIAMOND TRAEXIM PRIVATE LIMITED VS. INDIRAPURAM HABITAT CENTRE PRIVATE LIMITED	8-27-2026	1. Three rs court fees and 25rs welfare ticket missed in vakalatnama.
10	8-26-2026	0710102082052019/111	DIAMOND TRAEXIM PRIVATE LIMITED VS. INDIRAPURAM HABITAT CENTRE PRIVATE LIMITED	8-27-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
11	8-25-2026	0710102077432022/13	ANJU SAHNI VS. DIVA DESIGNS PRIVATE LIMITED	8-27-2026	1. bookmarking and index mandatory along with pagination. 2. incomplete file kindly file all documents along with order.
12	11-29-2019	0710102133542019/1	RAJIV CHAKRABORTY VS. HEM SINGH BIHARANA	8-27-2026	1. bookmarking mandatory along with pagination. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
13	8-25-2026	0710102133542019/8	RAJIV CHAKRABORTY VS. HEM SINGH BIHARANA	8-27-2026	A court fee of Rs. 1/- has been missed on the Vakalatnama. If the order has not yet been uploaded on the NCLT website, please wait until the order is uploaded. Thereafter, the matter will be pursued further. The file will not be forwarded until the compliance order is attached.
14	8-26-2026	0710102133542019/10	RAJIV CHAKRABORTY VS. HEM SINGH BIHARANA	8-27-2026	1. vakalatnama missed in PDF 2 Compliance Order Not attached 3 Kindly obtain the Undertaking prescribed in Annexure-II of the NCLT Circular dated 12.08.2026, titled "Undertaking for Registration and Listing of Matters 'With Defects,'" from the NCLT website and attach the same.
15	8-26-2026	0710102133712019/16	RAJIV CHAKRABORTY VS. HEM SINGH BIHARANA	8-27-2026	1. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &amp;quot;Vakalatnama is on record.&amp;quot; 2. Kindly complete your file with compliance order when it was uploaded and mention it in the index order dated and uploaded dated
16	8-25-2026	0710102133712019/15	RAJIV CHAKRABORTY VS. HEM SINGH BIHARANA	8-27-2026	1. OCR missing 2. Kindly ensure that all annexures bear the endorsement &amp;quot;True Copy&amp;quot; along with the signature. 3. If the order has not yet been uploaded on the NCLT website, please wait until the order is uploaded. Thereafter, the matter will be pursued further. The file will not be forwarded until the compliance order is attached.
17	8-25-2026	0710102133712019/14	RAJIV CHAKRABORTY VS. HEM SINGH BIHARANA	8-27-2026	2. Rs. 1/- court fees missing in vakalatnama 3.If the order has not yet been uploaded on the NCLT website, please wait until the order is uploaded. Thereafter, the matter will be pursued further. The file will not be forwarded until the compliance order is attached.
18	8-26-2026	0710102133752019/16	RAJIV CHAKRABORTY VS. HEM SINGH BIHARANA	8-27-2026	1. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &amp;quot;Vakalatnama is on record.&amp;quot; 2. Kindly complete your file with compliance order when it was uploaded and mention it in the index order dated and uploaded dated
19	8-25-2026	0710102133752019/15	RAJIV CHAKRABORTY VS. HEM SINGH BIHARANA	8-27-2026	2. Kindly ensure that all annexures bear the endorsement &amp;quot;True Copy&amp;quot; along with the signature. 3. If the order has not yet been uploaded on the NCLT website, please wait until the order is uploaded. Thereafter, the matter will be pursued further. The file will not be forwarded until the compliance order is attached.
20	8-25-2026	0710102133752019/14	RAJIV CHAKRABORTY VS. HEM SINGH BIHARANA	8-27-2026	2. Rs. 1/- court fees missing in vakalatnama 3. If the order has not yet been uploaded on the NCLT website, please wait until the order is uploaded. Thereafter, the matter will be pursued further. The file will not be forwarded until the compliance order is attached.
21	8-25-2026	0710102028772022/5	M/S. SHANKER BROTHERS VSM/S. ENERGO ENGINEERING PROJECTS LTD.	8-27-2026	1. three Rs. court fee missed on vakalatnama in PDF
22	8-25-2026	0710102017962024/7	ONEGA BUILDWELL PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	8-27-2026	1. Bookmarking mandatory along with pagination. 2. you must first mention this matter in court only then will the documents be forwarded. We cannot forward the documents without an order
23	8-25-2026	0710102077732022/13	ANJU SAHNI VS. DIVA DESIGNS PRIVATE LIMITED	8-27-2026	&amp;quot;1. incomplete file no document has upload kindly upload complete file. 2. bookmarking and index mandatory along with pagination.&amp;quot;
24	8-25-2026	0710102035442022/5	CHANDER BHAN CHAUDHARY AND ANR VS. JAINA SNACKS PRIVATE LIMITED	8-27-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
25	8-25-2026	0710102067562026/1	VIJAY KHANNA VS. RAHUL JINDAL	8-27-2026	1. bookmarking mandatory along with pagination. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.

26			MS NPV INSOLVENCY PROFESSIONALS PVT LTD VSHIMACHAL PRADESH STATE ELECTRICITY BOARD LIMITED		
	8-25-2026	0710102065232026/1		8-27-2026	1. bookmarking mandatory along with pagination. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
27			VIJENDER SHARMA VS. JAI BHAGWAN BINDAL		
	8-26-2026	0710102033092026/3		8-27-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
28			4PL SCM TECHNOLOGIES PRIVATE LIMITED VS. B9 BEVERAGES LIMITED		
	8-26-2026	0710102031322026/2		8-27-2026	1. As per the Compliance Order, the affidavit of service was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
29			MITCON CREDENTIA TRUSTEESHIP SERVICES LIMITED VS. QUORVION PRIVATE LIMITED		
	8-25-2026	0710102016922026/3		8-27-2026	1. as per the compliance order dated 13.08.2026 Cost was to be deposit with in One week, kindly mention the explanation of delay on the undertaking form from the circular dated 12.08.2026 Annexure II available on the NCLT website and attach it to the very top of the in index.
30			THE CANARA BANK LIMITED VS. BHAVYABHARAT INFRASTRUCTURE & CONSTRUCTION PRIVATE LIMITED		
	8-25-2026	0710102012922026/7		8-27-2026	1. wrong file kindly file in 1A
31			AMBICA ENCLAVE PRIVATE LIMITED VS. PROPLARITY INFRASTRUCTURE PRIVATE LIMITED		
	8-20-2026	0710102028252024/7		8-27-2026	1. as per the LA, 5792 No. OF 2024 not attached compliance order 2. pages not readable are 76, 197 to 204 if not legible to cure kindly mention the undertaking form from the circular dated 12.08.2026 Annexure II available on the NCLT website and attach it to the very top of the in index. 3. some pages OCR is accurate if not legible to cure kindly mention the undertaking form from the circular dated 12.08.2026 Annexure II available on the NCLT website and attach it to the very top of the in index. &camp;camp;quot;
32			AMBICA ENCLAVE PRIVATE LIMITED VS. PROPLARITY INFRASTRUCTURE PRIVATE LIMITED		
	8-20-2026	0710102028252024/7		8-27-2026	1. as per the LA, 5792 No. OF 2024 not attached compliance order 2. pages not readable are 76, 197 to 204 if not legible to cure kindly mention the undertaking form from the circular dated 12.08.2026 Annexure II available on the NCLT website and attach it to the very top of the in index. 3. some pages OCR is accurate if not legible to cure kindly mention the undertaking form from the circular dated 12.08.2026 Annexure II available on the NCLT website and attach it to the very top of the in index. &camp;camp;quot;
33			AMBICA ENCLAVE PRIVATE LIMITED VS. PROPLARITY INFRASTRUCTURE PRIVATE LIMITED		
	8-20-2026	0710102028252024/6		8-27-2026	1. as per the LA, 5792 No. OF 2024 not attached compliance order 2. pages not readable are 205 to 212 if not legible to cure kindly mention the undertaking form from the circular dated 12.08.2026 Annexure II available on the NCLT website and attach it to the very top of the in index. 3. some pages OCR is accurate if not legible to cure kindly mention the undertaking form from the circular dated 12.08.2026 Annexure II available on the NCLT website and attach it to the very top of the in index.
34			AMBICA ENCLAVE PRIVATE LIMITED VS. PROPLARITY INFRASTRUCTURE		
	8-20-2026	0710102028252024/6		8-27-2026	1. as per the LA, 5792 No. OF 2024 not attached compliance order 2. pages not readable are 205 to 212 if not legible to cure kindly mention the undertaking form from the circular dated 12.08.2026 Annexure II available on the NCLT website and attach it to the very top of the in index. 3. some pages OCR is accurate if not legible to cure kindly mention the undertaking form from the circular dated 12.08.2026 Annexure II available on the NCLT website and attach it to the very top of the in index.
35			AMBICA ENCLAVE PRIVATE LIMITED VS. PROPLARITY INFRASTRUCTURE PRIVATE LIMITED		
	8-20-2026	0710102028252024/7		8-27-2026	1. as per the LA, 5792 No. OF 2024 not attached compliance order 2. pages not readable are 76, 197 to 204 if not legible to cure kindly mention the undertaking form from the circular dated 12.08.2026 Annexure II available on the NCLT website and attach it to the very top of the in index. 3. some pages OCR is accurate if not legible to cure kindly mention the undertaking form from the circular dated 12.08.2026 Annexure II available on the NCLT website and attach it to the very top of the in index. &camp;camp;quot;
36			AMBICA ENCLAVE PRIVATE LIMITED VS. PROPLARITY INFRASTRUCTURE PRIVATE LIMITED		
	8-20-2026	0710102028252024/7		8-27-2026	1. as per the LA, 5792 No. OF 2024 not attached compliance order 2. pages not readable are 76, 197 to 204 if not legible to cure kindly mention the undertaking form from the circular dated 12.08.2026 Annexure II available on the NCLT website and attach it to the very top of the in index. 3. some pages OCR is accurate if not legible to cure kindly mention the undertaking form from the circular dated 12.08.2026 Annexure II available on the NCLT website and attach it to the very top of the in index. &camp;camp;quot;
37			AMBICA ENCLAVE PRIVATE LIMITED VS. PROPLARITY INFRASTRUCTURE PRIVATE LIMITED		
	8-20-2026	0710102028252024/6		8-27-2026	1. as per the LA, 5792 No. OF 2024 not attached compliance order 2. pages not readable are 205 to 212 if not legible to cure kindly mention the undertaking form from the circular dated 12.08.2026 Annexure II available on the NCLT website and attach it to the very top of the in index. 3. some pages OCR is accurate if not legible to cure kindly mention the undertaking form from the circular dated 12.08.2026 Annexure II available on the NCLT website and attach it to the very top of the in index.
38			AMBICA ENCLAVE PRIVATE LIMITED VS. PROPLARITY INFRASTRUCTURE		
	8-20-2026	0710102028252024/6		8-27-2026	1. as per the LA, 5792 No. OF 2024 not attached compliance order 2. pages not readable are 205 to 212 if not legible to cure kindly mention the undertaking form from the circular dated 12.08.2026 Annexure II available on the NCLT website and attach it to the very top of the in index. 3. some pages OCR is accurate if not legible to cure kindly mention the undertaking form from the circular dated 12.08.2026 Annexure II available on the NCLT website and attach it to the very top of the in index.
39			S.R.M.STEEL PRIVATE LIMITED VS. REGISTRAR OF COMPANIES DELHI I		
	8-26-2026	0710102032082026/2		8-27-2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. sign is missing in annexure pages 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 4. you only upload index and annexes. kindly upload all documents.
40			SHRING CONSTRUCTION COMPANY PRIVATE LIMITED VS. MADKINI HYDRO POWER PRIVATE LIMITED		
	8-26-2026	0710102105342024/6		8-27-2026	1. Kindly ensure that all pages of the Reply are duly signed. 2. remove blank page no-19 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 4. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &camp;camp;quot;Vakalatnama is on record.&camp;camp;quot;
41			TANUK PHARMA (INDIA) LIMITED		
	8-26-2026	0710102006832025/8		8-27-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
42			MONA VIJ VS. RAHUL JINDAL RP OF TIRUPATI INFRAPROJECTS PVT. LTD.		
	8-26-2026	0710102054962025/1		8-27-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
43			RATHI POWERTECH GLOBAL PRIVATE LIMITED VS. HANNU STEEL PRIVATE LIMITED		
	8-26-2026	0710102093042025/7		8-27-2026	1. OCR missed in page no 31 to 69 2. Page no 39,56,66,69 are not readable. kindly attach clear and legible copy. 3. As per the Compliance Order, the Rejoinder was required to be filed within three days. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. Please use the Undertaking Form prescribed under the Circular dated 12.08.2026 (Annexure 2), available on the NCLT website, and attach the duly completed Undertaking Form at the very top of the index.
44			PUNJAB NATIONAL BANK VS. SVOGL OIL GAS AND ENERGY LIMITED		
	8-25-2026	0710102029852025/2		8-27-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
45			MOHD NAZIM KHAN_APP 19(2) (SAKRIYA) VS. MR. HARI RAM		
	9-2-2025	0710102077212025/7		8-27-2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. As per your order chart, documents and materials are missing 3. OCR missing in index
46			CANARA BANK VS. SHRI RAJ KISHORE		
	8-26-2026	0710102074732025/3		8-27-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
47			CANARA BANK VS. SH. RAHUL		
	8-26-2026	0710102074722025/1		8-27-2026	1. number is missing in bookmarking 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
48			SIDDHANT RANA VS. PROVIEW INFRASTRUCTURE PRIVATE LIMITED		
	8-25-2026	0710102064062025/13		8-27-2026	1. As per the compliance order dated 28.07.2025 IA no 3617/ 2025 (respondent no 2) reply was to be filed with in ten days, kindly mention the explanation of delay on the undertaking form from the circular dated 12.08.2026 Annexure II available on the NCLT website and attach it to the very top of the in index
49			SH SANDEEP KHURANA VS. IKNITCRAFT APPARELS INTERNATIONAL PVT LTD		
	4-18-2026	0710102031152026/4		8-27-2026	1. As per the Compliance Order, the rejoinder was required to be filed within four weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
50			LAST CHANCE HOSPITALITY PRIVATE LIMITED VS. THE REGISTRAR OF COMPANIES NCT DELHI &		
	6-24-2025	0710102054182025/6		8-27-2026	1. page no-22 counsel sign is missing 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &camp;camp;quot;Vakalatnama is on record.&camp;camp;quot;

51	8-25-2026	0710102110012023/7	YIESHU TRADERS PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	8-27-2026	Bookmarking is mandatory, along with proper pagination of the entire set of documents. Kindly obtain the Undertaking prescribed in Annexure-II of the NCLT Circular dated 12.08.2026, titled "Undertaking for Registration and Listing of Matters 'With Defects'," from the NCLT website and attach the same. The said Annexure-II/Undertaking should be placed at the very top of the Index, before the other documents. Further, as per the Circular dated 12.08.2026, the Annexure-II – Undertaking for Registration and Listing of Matters "With Defects" is required to be duly complied with and submitted.
52	7-20-2026	0710102060602026/2	KAPIVAR FINLEASE PRIVATE LIMITED VS. BHIM SAIN GOYAL RESOLUTION PROFESSIONALS LTD	8-27-2026	1. put Rs. 25/- welfare fees on blank space in vakalatnama
53	8-25-2026	0710102080082025/2	RAVINDER AGGARWAL VS. MONITORING COMMITTEE OF MSA DEVELOPERS PVT. LTD.	8-27-2026	1. as per the compliance order dated 07.07.2026 reply was to be filed with in two week time, kindly mention the explanation of delay on the undertaking form from the circular dated 12.08.2026 Annexure II available on the NCLT website and attach it to the very top of the in index.
54	8-27-2026	0710102027112026/7	EQUINOX INDIA PRIVATE LIMITED	8-27-2026	1. counsel sign is missing in index 2. As per the Compliance Order, the affidavit was required to be filed within 7 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 3. Kindly attach Latest order 4. After page no-64 pagination is missing in pdf and index
55	8-25-2026	0710102064062025/14	SIDDHANT RANA VS. PROVIEW INFRASTRUCTURE PRIVATE LIMITED THROUGH ITS IRP	8-27-2026	Pages 8 and 16 are not clear. Kindly attach clear and legible copies of the said pages. In IA No. 3617/2025, the Compliance Order has not been attached. Kindly attach the relevant Compliance Order.
56	8-26-2026	0710102011642026/3	RAKESH BHATIA VS. COMMITTEE OF CREDITORS (COC) IDEA BUILDERS PRIVATE LIMITED THROUGH AUTHORIZED REPRESENTATIVE OF CLASS OF CREDITORS (HOME BUYERS) MR.SANYAM GOEL	8-27-2026	1. page no-165 to 180 True copy and sign missed in annexures 2. As per the Compliance Order, the reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
57	8-25-2026	0710102107342025/4	R. C. INFO SYSTEM PVT. LTD. VS. VIKRAM BAJAJ	8-27-2026	As per the Compliance Order dated 13.08.2026, the written submission was required to be filed within one week from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters "With Defects" is also required to be duly complied with and submitted.
58	8-25-2026	0710102021092025/5	MUKESH CHAND JAIN	8-27-2026	1. As per the compliance order dated 30.07.2026, checklist was to be filed within one week kindly mention the explanation of delay on the undertaking form from the circular dated 12.08.2026 Annexure II available on the NCLT website and attach it to the very top of the in index
59	8-25-2026	0710102082992024/3	SUNAR JEWELS PVT.LTD VS. RELIANCE COMMERCIAL FINANCE LIMITED	8-27-2026	1. as per the compliance order dated 07.08.2026 affidavit of service was to be filed with in one week time, kindly mention the explanation of delay on the undertaking form from the circular dated 12.08.2026 Annexure II available on the NCLT website and attach it to the very top of the in index.
60	8-26-2026	0710102083312025/4	J.R. REALCON PRIVATE LIMITED VS. GRAND PEAK INFRASTRUCTURES PRIVATE LIMITED	8-27-2026	1. Page no 14 is cut from left side. Kindly attach the clear and legible copy. Please use the Undertaking Form prescribed under the Circular dated 12.08.2026 (Annexure 2), available on the NCLT website, and attach the duly completed Undertaking Form at the very top of the index. 2. Page no 15,16, are not readable. Kindly attach the clear and legible copy. Please use the Undertaking Form prescribed under the Circular dated 12.08.2026 (Annexure 2), available on the NCLT website, and attach the duly completed Undertaking Form at the very top of the index. 3. As per the Compliance Order, the Additional document was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. Please use the Undertaking Form prescribed under the Circular dated 12.08.2026 (Annexure 2), available on the NCLT website, and attach the duly completed Undertaking Form at the very top of the index. 4 affidavit Missing
61	8-25-2026	0710102055932026/1	KAMAL GUPTA VS. M/S WEALTH BRIDGE CONSULTANTS PRIVATE LIMITED	8-27-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
62	3-11-2026	0710102019022026/8	BOSTON IVY HEALTHCARE SOLUTIONS PRIVATE LIMITED VS. DELIUS PHARMACEUTICALS PVT LTD	8-27-2026	1. As per the index compliance order dated 18.08.2026 is missed in PDF.
63	8-26-2026	0710102023312026/6	MANTECH LEASING AND FINANCE PRIVATE LIMITED VS. SALASAR FAN FABRIKEN PRIVATE LIMITED	8-27-2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Sign is missing in index 3. pagination is missing in pdf 4. notary and date are missing in affidavit 5. OCR missing
64	1-1-2026	0710102000112026/2	MIS DUCTURUS RESOLUTION PROFESSIONALS PVT. LTD. ACTING THROUGH ITS DIRECTOR MR. JALESH KUMAR GROVER RESOLUTION PROFESSIONAL OF MIS SANTURINFRASTRUCTURES PVT. LTD	8-27-2026	1. kindly attach the compliance order of IA 01/2026.
65	8-25-2026	0710102054922026/1	TATA IRON SYNDICATES VS. NKG INFRASTRUCTURE LIMITED	8-27-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
66	8-25-2026	0710102068892024/10	SIRSA DEPOSITS AND ADVANCES LIMITED VS. ANGEL PROMOTERS PRIVATE LIMITED	8-27-2026	1. bookmarking mandatory along with pagination. 2. incomplete file kindly filed in complete documents 3 Index is Missing
67	8-25-2026	0710102006322026/2	KUSUM MAHESHWARI VS. CHETAN OVERSEAS DELHI PRIVATE LIMITED	8-27-2026	1. three Rs. court fee missed on vakalatnama 2. OCR missed on page no 4 to 34 and 41 to 85, 88, 89 in PDF.
68	8-25-2026	0710102109472023/8	ALLIANZ INTERNATIONAL PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	8-27-2026	Bookmarking is mandatory, along with proper pagination of the entire set of documents. Kindly obtain the Undertaking prescribed in Annexure-II of the NCLT Circular dated 12.08.2026, titled "Undertaking for Registration and Listing of Matters 'With Defects'," from the NCLT website and attach the same. The said Annexure-II/Undertaking should be placed at the very top of the Index, before the other documents. In the said Undertaking/Annexure-II, kindly mention that there is no Compliance Order in respect of the affidavit.
69	8-25-2026	0710102036702026/2	ACHLA SHARMA VS. ANGLE INFRASTRUCTURE PRIVATE LIMITED	8-27-2026	1. incomplete bookmarking along with pagination 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
70	8-26-2026	0710102047032026/3	COX WORLDWIDE CONSULTANTS PRIVATE LIMITED VS. GRAINLAND AGROTECH PRIVATE LIMITED	8-27-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.

71	8-24-2026	0710102031392026/2	SADHNA AGGARWAL VS. SHRI SRIPATHAM VENKATASUBRAMANIA N RAMKUMAR RESOLUTION PROFESSIONAL	8-25-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Pagination missed in bookmarking. 3. Kindly ensure that all annexures bear the endorsement True Copy along with the signature.
72	8-24-2026	0710102082952025/2	NARESH KUMAR GUPTA AND ANR VS. ROHIT SEHGAL LIQUIDATOR OF (SHREE SHYAM PULP AND BOARD MILLS LIMITED)	8-25-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
73	8-25-2026	0710102105432025/3	M/S UNIQUE TOBACCO COMPANY VS. M/S PELICAN TOBACCO (INDIA) PVT. LTD.	8-25-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
74	8-24-2026	0710102045432026/2	MR ANIL KUMAR SINGH VS. AI NXT TECHNOVATIONS INDIA PVT. LIMITED	8-25-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Index mandatory in pdf. 3. Pagination missed in bookmarking and pdf. 4. Sign missed in last page of short written argument.
75	8-24-2026	0710102061612026/1	AARSH RESOLUTION PROFESSIONALS PVT LTD	8-25-2026	1. in page no-28 sign is missing 2. page no-29 to 31 are missing as per your index 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 4. Kindly ensure that the PDF is properly bookmarked with correct pagination.
76	6-17-2024	0710102052662024/5	CANARA BANK VS. IRFANA NASEEM QURESHI	8-25-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
77	6-17-2024	0710102052672024/4	CANARA BANK VS. NASEEM QURESHI	8-25-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
78	8-24-2026	0710102069722024/11	MOHD NAZIM KHAN	8-25-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
79	8-24-2026	0710102074132024/9	MOHD NAZIM KHAN_REPORT NIKHIL	8-25-2026	1. Kindly attach compliance order
80	8-24-2026	0710102048962025/5	VALUEFIRST DIGITAL MEDIA PRIVATE LIMITED VS. SYSCOM ORGANIC WORLD PRIVATE LIMITED	8-25-2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Kindly ensure that OCR is applied to every page of the PDF. 3. Kindly correct the order year in index. 4. As per the Compliance Order, the affidavit was required to be filed within Two weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 5. Page no 44 to 46 are in wrong alignment. 6. Also attach the latest order in pdf.
81	8-24-2026	0710102067942025/5	MM BUILDCON PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	8-25-2026	Kindly ensure that the PDF is properly bookmarked with correct pagination. The affidavit is missing as required pursuant to the order dated 22.07.2026. Kindly file the amended petition along with the affidavit in the PDF and update the index accordingly. Please highlight the relevant portion of the order against which compliance has been made, as there is confusion regarding the specific point/order direction that has been complied with. As per the order, the filing is delayed. Kindly file the appropriate application for condonation of delay along with the necessary supporting documents.
82	8-24-2026	0710102077812025/3	NIKHIL POPLI VS. DEEPAK AGGARWAL	8-25-2026	As per the Compliance Order, the response on the question of maintainability was required to be filed within two weeks. However, there has been a delay in filing the same. Kindly file an appropriate application for condonation of delay.
83	8-24-2026	0710102085262025/2	BHANU AGNIHOTRI VS. MSA DEVELOPERS	8-25-2026	1. As per the Compliance Order, the reply was required to be filed within 2 weeks. However, there has been a delay in filing the same.
84	8-24-2026	0710102006582026/3	USHA GUPTA VS. MANSARA AGRO FOODS PRIVATE LIMITED	8-25-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Page no 91 to 95, 98 to 116, 123 to 130 are Hindi page, Kindly attach English translation of these pages. 3. Remove double pagination of page no 98 to 159. 4. Date, 25rs welfare ticket and one rupee court fee missed in vakalatnama. 5. Kindly ensure that all annexures bear the endorsement True Copy along with the signature.
85	8-24-2026	0710102016682026/2	MICROTEK INTERNATIONAL PRIVATE LIMITED VS. NATIONAL SECURITIES DEPOSITORY LIMITED	8-25-2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Kindly ensure that OCR is applied to every page of the PDF.
86	3-13-2026	0710102019742026/4	ASHISH CHAUHAN VS. BINARY ELECTROTECH PRIVATE LIMITED	8-25-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
87	8-24-2026	0710102031352026/2	ROHIT AGGARWAL VS. SHRI SRIPATHAM VENKATASUBRAMANIA N RAMKUMAR RESOLUTION PROFESSIONAL	8-25-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Pagination missed in bookmarking. 3. Kindly ensure that all annexures bear the endorsement True Copy along with the signature.
88	8-24-2026	0710102032912026/2	SHRI SUMIT AGGARWAL VS. SHRI SRIPATHAM VENKATASUBRAMANIA N RAMKUMAR RESOLUTION PROFESSIONAL	8-25-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Pagination missed in bookmarking. 3. Kindly ensure that all annexures bear the endorsement True Copy along with the signature.
89	8-24-2026	0710102032952026/2	MANIK AGGARWAL VS. SHRI SRIPATHAM VENKATASUBRAMANIA N RAMKUMAR RESOLUTION PROFESSIONAL	8-25-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Pagination missed in bookmarking. 3. Kindly ensure that all annexures bear the endorsement True Copy along with the signature.
90	8-24-2026	0710102032862026/2	KAVITA AGGARWAL VS. SHRI SRIPATHAM VENKATASUBRAMANIA N RAMKUMAR RESOLUTION PROFESSIONAL	8-25-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Pagination missed in bookmarking. 3. Kindly ensure that all annexures bear the endorsement True Copy along with the signature.
91	8-24-2026	0710102065992026/1	RUKSHANA SOLE PROPRIETOR OF AMAN CONSTRUCTION COMPANY VS. UMESH SINGHAL IRP OF SUPERTECH TOWNSHIP PROJECT LIMITED	8-25-2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. pagination is missing in index and pdf 3. counsel sign is missing in index and last page of Reply 4. Kindly ensure that all pages of the Reply are duly signed. 5. double pdf uploaded kindly remove one 6. As per your index, Annexure-1 to Annexure-5 are missing in pdf 7. Proof of Service is missing 8. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 9. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
92	8-25-2026	0710102012892023/13	RAMDHAN DHIMAN VS. NOIDA LAMINATORS PRIVATE LIMITED	8-25-2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination.
93	8-24-2026	0710102038082023/12	ROHIT SEHGAL VS. RAM LAL GUPTA	8-25-2026	If the document starts a new index after page 6, and the annexures are being continued from there, it would be better to clearly label that section as "Annexures" rather than starting a fresh "Index" with serial number 1, but it should be identified as Annexure 1, Annexure 2, etc., so it isn't confused with the main document's serial numbering.
94	8-24-2026	0710102054622025/4	MUDRAKSH INVESTFIN PRIVATE LIMITED VS. DR. VINOD GARG	8-25-2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. pagination is missing in index and pdf 3. counsel sign is missing in index 4. date, notary and deponent sign are missing in affidavit 5. as per your index documents are missing in pdf 6. in the order I. A. NO. 5743 OF 2023 is not shown as per your index I. A. NO. 5743 OF 2023
95	8-24-2026	0710102084542025/4	MADAN MOHAN DHUPAR VS. MR ABHIJEET PRAKASH	8-25-2026	1. numbering is missing in bookmarking 2. Kindly ensure that all pages of the Reply are duly signed. 3. Kindly ensure that all annexures bear the endorsement True Copy; along with the signature. 4. put Rs. 3/- court fees in blank space in vakalatnama 5. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
96	8-24-2026	0710102101252025/3	ADITYA BIRLA CAPITAL LIMITED VS. ANKUR TAYAL	8-25-2026	1. kindly attach the latest order
97	8-24-2026	0710102101242025/2	ADITYA BIRLA CAPITAL LIMITED VS. PRADEEP TAYAL	8-25-2026	1. kindly attach the latest order

98	8-24-2026	0710102101272025/2	ADITYA BIRLA CAPITAL LIMITED VS. ASHISH TAYAL	8-25-2026	1. kindly attach the latest order
99	8-24-2026	0710102103972025/3	RAJNISH GUPTA VS. JB GOLD PRIVATE LIMITED	8-25-2026	1. Wrong file kindly file in IA
100	8-24-2026	0710102016922026/1	MITCON CREDENTIA TRUSTEESHIP SERVICES LIMITED VS. QUORVION PRIVATE LIMITED	8-25-2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Cost amount of Rs. 50,000/- as directed by the Hon'ble Tribunal is not mentioned in the PDF. Kindly rectify.
101	8-24-2026	0710102016922026/2	MITCON CREDENTIA TRUSTEESHIP SERVICES LIMITED VS. QUORVION PRIVATE LIMITED	8-25-2026	The cost amount of Rs. 50,000/-, as directed by the Hon'ble Tribunal, is not mentioned in the PDF. Kindly rectify the same. Please highlight the relevant portion of the order against which compliance has been made, as there is confusion regarding the specific point/order direction that has been complied with.
102	8-24-2026	0710102031372026/2	KAPIL AGGARWAL VS. SHRI SRIPATHAM VENKATASUBRAMANIA N RAMKUMAR RESOLUTION PROFESSIONAL	8-25-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Pagination missed in bookmarking. 3. Kindly ensure that all annexures bear the endorsement True Copy along with the signature.
103	8-24-2026	0710102031342026/2	NARESH KUMAR AGGARWAL VS. SHRI SRIPATHAM VENKATASUBRAMANIA N RAMKUMAR RESOLUTION PROFESSIONAL	8-25-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Pagination missed in bookmarking. 3. Kindly ensure that all annexures bear the endorsement True Copy along with the signature.
104	8-24-2026	0710102031362026/2	VIKAS AGGARWAL VS. SHRI SRIPATHAM VENKATASUBRAMANIA N RAMKUMAR RESOLUTION PROFESSIONAL	8-25-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Pagination missed in bookmarking. 3. Kindly ensure that all annexures bear the endorsement True Copy along with the signature.
105	8-24-2026	0710102031382026/1	PUJA AGGARWAL VS. SHRI SRIPATHAM VENKATASUBRAMANIA N RAMKUMAR RESOLUTION PROFESSIONAL	8-25-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Pagination missed in bookmarking. 3. Kindly ensure that all annexures bear the endorsement True Copy along with the signature.
106	8-24-2026	0710102031402026/2	NAVITA AGGARWAL VS. SHRI SRIPATHAM VENKATASUBRAMANIA N RAMKUMAR RESOLUTION PROFESSIONAL	8-25-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Pagination missed in bookmarking. 3. Kindly ensure that all annexures bear the endorsement True Copy along with the signature.
107	8-24-2026	0710102043862026/2	ABHISHEK ANAND VS. DEVENDRA UMRao	8-25-2026	1. ORDER DATED 01.07.2026 missed in pdf as per mentioned in index. Also attach latest order in pdf. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record.
108	8-24-2026	0710102056742026/1	MR RAJESH CHILLALE RP OF SRI YELAMANDHILI YUGANDHARA BUTCHI BABU VSM/ S DIAMOND POTTERIES PVT LTD	8-25-2026	1. As per the Compliance Order, the affidavit was required to be filed within 1 week. However, there has been a delay in filing the same.
109	8-24-2026	0710102039072025/15	CATALYST TRUSTEESHIP LIMITED VS. PARSVNATH ESTATE DEVELOPERS PRIVATE LIMITED	8-25-2026	1. ORDER DATED 21.07.2026 missed in pdf as per mentioned in index. 2. Kindly attach the affidavit in pdf. 3. pagination missed in bookmarking. 4. Also attach latest order. 5. Sign missed in every page of pdf.
110	8-24-2026	0710102039532026/4	MR PANKAJ ARORA IRP VS. M/ NSPIRED CONSULTANCY SERVICES PVT LTD OPERA TIOAL CREDITOR	8-25-2026	1. Kindly ensure that all pages of the Reply are duly signed. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record. 3. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 4. Also attach the latest order in pdf.
111	5-23-2026	0710102042312026/6	SANDEEP JAIN ORS VS. DUCTRUS RESOLUTION PROFESSIONAL PRIVATE LIMITED	8-25-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Remove double pagination from page no 9 to 126. 3. Kindly ensure that all annexures bear the endorsement True Copy along with the signature.
112	8-21-2026	0710102081892022/10	SATINDER PAL SINGH BHATIA & SMT. HARBHAJAN KAUR BHATIA VS. ABW INFRASTRUCTURE LIMITED	8-24-2026	Kindly file in IA
113	11-28-2021	0710102086842021/4	SUNAINA SINGH VS. CHINAR INDUSTRIAL INVESTMENT AND	8-24-2026	1. Affidavit and Reply uploaded in same pdf, Kindly upload separately. 2. OCR missed in Page no 65 to 77 in Reply. 3. Page no 71,74 are not readable in reply.
114	8-22-2026	0710102062712021/16	NIIL INFRASTRUCTURE PRIVATE LIMITED VS. ALCHEMIST ASSET RECONSTRUCTION CO PRIVATE LIMITED	8-24-2026	The order dated 12.08.2026, as mentioned in the index, is missing from the PDF. Kindly attach the same. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature. At Page No. 5, the document is in Hindi. Kindly attach the English translation of the same. Kindly attach the Compliance Order and the latest order.
115	8-22-2026	0710102037382021/3	SUKHDEV MADNANI VS. HUZefa FAKHRI	8-24-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
116	8-21-2026	0710102101702022/2	STATE BANK OF INDIA VS. GIRISH BHATIA	8-24-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
117	8-22-2026	0710102077972023/10	ADDITIONAL DIRECTOR VS. MOHAN LAL JAIN	8-24-2026	1. As per the Compliance Order, the Written submission was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Also attach the latest order in pdf.
118	8-21-2026	0710102109192025/14	AMIT JAIN VS. MR. DEEPAK MAINI	8-24-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
119	8-22-2026	0710102008662026/1	ASSISTANT COMMISSIONER OF INCOME TAX VS. REGISTRAR OF COMPANIES (TASMIA MONEY CHANGER PVT LTD)	8-24-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
120	8-21-2026	0710102066852025/3	ANSHUL SHARMA	8-24-2026	1. Please note that page(s) No. 126 is in incorrect alignment. Kindly upload the said page(s) in the correct alignment and ensure that they are properly oriented and clearly legible.
121	8-21-2026	0710102109192025/13	AMIT JAIN VS. MR. DEEPAK MAINI	8-24-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
122	8-21-2026	0710102048032024/1	CANARA BANK VS. NIKHILALVA	8-24-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.

123	8-21-2026	0710102110162025/9	CONCEPT HORIZON INFRA PRIVATE LIMITED VS. CONCEPT CAPITAL INFRA PROJECTS PRIVATE LIMITED	8-24-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
124	8-22-2026	0710102110162025/10	CONCEPT HORIZON INFRA PRIVATE LIMITED VS. CONCEPT CAPITAL INFRA PROJECTS PRIVATE LIMITED	8-24-2026	1. Kindly attach separate indexes for Volume 1 and Volume 2 in the respective PDF.
125	8-21-2026	0710102049652026/2	JALESH KUMAR GROVER RESOLUTION PROFESSIONAL FOR MS GRANDSTAR REALTY PVT LTD VS. MR. NISHANT AGARWAL	8-24-2026	1. Kindly ensure that the annexures are duly signed and stamped with "True Copy"; 2. OCR missing in page no- 45 to 56, 58 to 72, 76 to 79, 81 to 110, 129 to 156, 159 to 166 3. Page No(s). 60, 144 are not clear. Kindly upload legible copies of the said pages. 4. Please note that page(s) No. 62, 103 to 105, 146 are in incorrect alignment. Kindly upload the said page(s) in the correct alignment and ensure that they are properly oriented and clearly legible. 5. Rs. 1/- court fees missing in vakalatnama 6. double pagination in pdf kindly remove extra pagination 7. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
126	8-21-2026	0710102089552024/5	ANKIT JAIN VS. MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION	8-24-2026	Counsel details are missing in the Index. There is double pagination from page Nos. 8 to 16. Kindly rectify the pagination. As per the Compliance Order, the affidavit was required to be filed within 3 days. However, there appears to be a delay in filing the same. Kindly clarify the delay. Kindly attach the latest order passed in the matter, if any.
127	8-21-2026	0710102013852026/3	MR. RAM KISHANCHAND BACHWANI VS. WATERGEN INDIA PRIVATE LIMITED	8-24-2026	1. As per the Compliance Order, the payment was required to be filed within 2 weeks. However, there has been a delay in filing the same.
128	8-21-2026	0710102109192025/17	AMIT JAIN VS. MR. DEEPAK MAINI	8-24-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
129	8-21-2026	0710102013292026/2	PAWAN AGARWAL VS	8-24-2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination.
130	8-22-2026	0710102109642025/2	INCOME TAX OFFICER VS. REGISTRAR OF COMPANIES (FORTIS MEDICAL CENTRE HOLDINGS LTD)	8-24-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. On Page No. 4,5,8,9, a newspaper cutting has been uploaded. Kindly highlight the relevant portion of your matter.
131	8-21-2026	0710102048002024/1	CANARA BANK VS. NIRETALVA	8-24-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
132	8-22-2026	0710102099102025/2	ASSISTANT COMMISSIONER OF INCOME TAX VS. REGISTRAR OF	8-24-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. On Page No. 4,5,8,9, a newspaper cutting has been uploaded. Kindly highlight the relevant portion of your matter.
133	8-21-2026	0710102037712025/4	SURAKSHA REALTY LIMITED VS INDIA DEBT RESOLUTION COMPANY LIMITED	8-24-2026	1. your main case number is CP (IB) NO. 77 (ALD) OF 2017 in heading of all volumes. This is NCLT New Delhi Bench File kindly correct it ND or PB. 2. Volume-3 bookmarking with numbering is missing in pdf 3. page no-496 to 518 true copy and sign missed in annexure 4. As per the Compliance Order, the affidavit was required to be filed within 4 weeks. However, there has been a delay in filing the same.
134	8-21-2026	0710102042052025/10	SANJEEV KUMAR BANSAL VS. DEVVART RANA	8-24-2026	1. As per the Compliance Order, the Written Submission was required to be filed within 1 week. However, there has been a delay in filing the same. 2. Kindly attach latest order
135	8-22-2026	0710102032832025/18	ABHI COMPUSOFT PRIVATE LIMITED THROUGH ITS AUTHORISED REPRESENTATIVE VS. DMI FINANCE PRIVATE LIMITED THROUGH ITS AUTHORISED REPRESENTATIVE	8-24-2026	1. as per your note the order is not uploaded yet but in DMS portal the order is uploaded on 11.08.2026 and your filing date is 22.08.2026 so that kindly attach latest and compliance order. 2. As per the Compliance Order, the Written Submission was required to be filed within the one week. However, there has been a delay in filing the same.
136	8-22-2026	0710102032832025/19	ABHI COMPUSOFT PRIVATE LIMITED THROUGH ITS AUTHORISED REPRESENTATIVE VS. DMI FINANCE PRIVATE LIMITED THROUGH ITS AUTHORISED REPRESENTATIVE	8-24-2026	1. as per your note the order is not uploaded yet but in DMS portal the order is uploaded on 11.08.2026 and your filing date is 22.08.2026 so that kindly attach latest and compliance order. 2. As per the Compliance Order, the Written Submission was required to be filed within the one week. However, there has been a delay in filing the same.
137	7-7-2026	0710102054032026/1	ADV SANJEEV CHAUDHARY VSUMESH SINGHAL	8-24-2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
138	8-21-2026	0710102052922026/1	MOON LIGHT PROPBUILD PRIVATE LIMITED VS. INDUSIND BANK LIMITED	8-24-2026	1. numbering is missing in volume-1 and 2 bookmarking 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
139	7-14-2026	0710102057192026/7	SUNITA DEVI LOHIA VS. M/S DIAMOND POTTERIES PVT. LTD.	8-24-2026	1. Page No(s). 401 to 404, 413, are not clear. Kindly upload legible copies of the said pages. 2. kindly ensure that the annexures are duly signed and stamped with "True Copy";
140	8-21-2026	0710102109192025/16	AMIT JAIN VS. MR. DEEPAK MAINI	8-24-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
141	8-21-2026	0710102109192025/15	AMIT JAIN VS. MR. DEEPAK MAINI	8-24-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
142	8-23-2026	0710102062072020/34	KALYANKARI SUPPLIERS PRIVATE LIMITED	8-24-2026	1. Kindly attach the Vakalatnama/ Memorandum of Appearance. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record. 2. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
143	8-20-2026	0710102085782024/6	ALKA AGARWAL VS. MR. HITECH GOEL RESOLUTION PROFESSIONAL	8-21-2026	1. Index mandatory in pdf. 2. Pagination missed in bookmarking and pdf.
144	8-20-2026	0710102012872026/15	MRS. ARCHANA AGARWAL VS. SGC ENTERPRISES PRIVATE LIMITED	8-21-2026	1. remove blank page after page no-12,13,17,32,34,37,39 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record.";
145	8-20-2026	0710102012872026/14	MRS. ARCHANA AGARWAL VS. SGC ENTERPRISES PRIVATE LIMITED	8-21-2026	1. remove blank page after page no-12,13,17,32,34,37,39 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record.";
146	3-21-2024	0710102024822024/16	SERVEALL DEVELOPERS PVT LTD VSUTTAR PRADESH STATE INDUSTRIAL DEVELOPMENT AUTHORITY (UPSIDA)	8-21-2026	1. Kindly attach latest order in pdf.
147	3-21-2024	0710102024822024/16	SERVEALL DEVELOPERS PVT LTD VSUTTAR PRADESH STATE INDUSTRIAL DEVELOPMENT AUTHORITY (UPSIDA)	8-21-2026	1. Kindly attach latest order in pdf.

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